## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## Petition No. 126/MP/2017

Subject : Petition for declaration and direction as to the status of the 400

kV D/C Transmission Line from India Gandhi Super Thermal Power Station (Aravalli Power Station) to Daulatabad owned, operated, and maintained by Haryana Vidyut Prasaran Nigam

Limited (HVPNL).

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited (UHBVNL) and Ors.

Respondents: Power System Operation Corporation Limited (POSOCO) &

Ors.

Date of Hearing : 7.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri M. G. Ramachandran, Sr. Advocate, Haryana Discoms

Ms. Poorva Saigal, Advocate, Haryana Discoms Ms. Reeha Singh, Advocate, Haryana Discoms Ms. Suparna Srivastava, Advocate, CTUIL

Ms. Arshya, Advocate, CTUIL

Ms. Swapna Seshadri, Advocate, APCPL

Ms. Ritu Apurva, Advocate, APCPL

Shri Karthikeyan Murugan, Advocate, APCPL

Shri Hari Basu, CTUIL Shri Swapnil Verma, CTUIL Shri Lashit Sharma, CTUIL Shri Gajendra Sinh V., NLDC Shri Ashok Rajan, NLDC

Shri Subhendu Mukherjee, NLDC Shri Debjyoti Majumder, NLDC

## Record of Proceedings

At the outset, the learned senior counsel appearing for the Petitioners (Haryana Discoms), submitted that an amount of around ₹967 crores, along with interest thereon, is payable by CTUIL as a refund towards the transmission charges for the period of billing from 3.6.2014 to 4.5.2018, in terms of the directions of the Appellate Tribunal for Electricity (APTEL) vide judgment dated 2.2.2024 in Appeal No. 383 of 2022 read with the order dated 18.11.2024 in Review Petition No. 3 of 2024 arising out of Appeal No. 383 of 2022. He further submitted that the Respondent, NLDC, has failed to comply with the directions issued by the Commission vide Records of Proceedings (RoP) dated 13.1.2025.



- 2. On the specific query of the Commission with regard to the revised rates to calculate the transmission charges to be refunded to the Petitioners after excluding the drawal of the Petitioner's share of power from IGSTPS through 400 kV D/C transmission line from IGSTPS to Daulatabad, the representative of Grid India/NLDC submitted that it needs at least three months' time to calculate the details for the period from 3.6.2014 to 3.5.2018 as the same is required to be done through the webnet software which would require some time.
- 3. The learned senior counsel for the Petitioners submitted that on a proportionate basis, the principal amount to be refunded to the Petitioners comes out to be Rs. 967 crores, which is ultimately required to be refunded to its consumers. The only issue that arises is whether Aravalli is excluded, and whether Haryana's slab rate will change. If it may change, there may be a marginal adjustment and requested to order for refund to the due amount citing the APTEL's Order.
- 4. The learned counsel for CTUIL submitted that CTUIL has already furnished the details of invoices raised and payments received from the Petitioners.
- 5. After hearing the learned senior counsel and learned counsels for the Parties and a representative of the NLDC, the Commission directed as under:
  - (a) Grid India/NLDC, as a final opportunity, to submit on an affidavit, within two months, the revised rates including POC rate, HVDC rate or Reliability rate, as applicable for the period from 3.6.2014 till 3.5.2018 for Haryana, after excluding the LTA quantum corresponding to the share of Haryana in IGSTPS. The above detail along with calculation may be submitted within a period of two months of issuance of the ROP.
  - (b) As the calculation of the transmission charges refundable to the Petitioners for the period from 3.6.2014 to 3.5.2018 on account of drawal of its share of power from IGSTPS through 400 kV D/C transmission line from IGSTPS to Daulatabad, will take some time, in the interim, as requested by the Petitioners, the Petitioners are allowed to recover 50% of the Principal amount (as calculated by the Petitioner) which works out as Rs. 483.5 crores (i.e. Rs. 967 crores/2) in six equal monthly instalments from the charges collected under Regulations 11 and 12 of the 2020 Sharing Regulations. CTUIL is directed to adjust the charges collected under Regulations 11 and 12 of the 2020 Sharing Regulations considering the monthly charges to be refunded to the Petitioners.
- 6. The Petition will be listed for further hearing on **7.8.2025.**

By order of the Commission Sd/-(T. D. Pant) Joint Chief (Law)

